

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MEGHALAYA, MANIPUR, TRIPURA,
MIZORAM AND ARUNACHAL PRADESH)

ORDER No. 71

Dated Guwahati, the 1st October, 2010

Hon'ble the Chief Justice has been pleased to direct Shri M.K. Kalita, Deputy Registrar (G&C), Gauhati High Court, Guwahati to do the following works for proper maintenance of essential documents of the Gauhati High Court and to ensure proper compliance of directives of Hon'ble the Chief Justice, Hon'ble Judges etc: -

“ All minutes of various Committees of Hon'ble Judges, Full Court etc. to be preserved in separate folders for resolution (hard copies as well as soft copies) for all Committees etc. and to ensure that one copy of all resolutions is kept with Registrar General and the Registrar concerned with respective Committee.”

To ensure proper compliance of directives of Hon'ble the Chief Justice all concerned officials of the Registries of the Gauhati High Court are hereby directed to provide a copy of resolution of all Committees to the Deputy Registrar (G&C) immediately after adoption of the same.

All concerned are also directed to furnish all the past resolutions of various Committees of Hon'ble Judges, Full Courts etc. for its proper maintenance to the Deputy Registrar (G&C) immediately.

By Orders,

Sd/- P.K. Saikia,

REGISTRAR GENERAL

Memo No. HC. III – 50/2002/ 4804-4818 IG Dated 1st October, 2010